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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.710/2002
M.A.No.612/2002

Hon'ble Shri S.R.Adige, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 2nd day of April, 2002

1. Association of Radio & Television
Engineering Employees through
Shri Bachhu Singh Meena
President
working as Assistant Engineer Programme Exchange Unit
Doordarshan, Khelgaon, New Delhi.
2. Ms. Vrishi Jain
d/o Shri J.C.Jain
under Central Production Centre
Doordarshan, Khelgaon, New Delhi.
3. Shri Subhash Chand Tyagi
s/o Late Shri Chhidda Singh Tyagi
Sr. Engineering Assistant
Office of the Chief Engineer (North Zone)
AIR and Doordarshan, Jamnagar House
Shahjahan Road, New Delhi. ... Applicants
(By Advocate:Shri B.S.Mainee)

Vs.

1. Union of India through
The Secretary
Ministry of Information & Broadcasting
Shastri Bhawan
New Delhi.
2. The Director General
All India Radio
Akashwani Bhawan
Parliament Street
New Delhi.
3. The Director General
Doordarshan
Mandi House
New Delhi.
4. The Chief Executive Officer
Prasar Bharati
P.T.I.Building
Parliament Street
New Delhi. ... Respondents
(By Advocate: Ms. Harvinder Oberoi)

O R D E R (Oral)

By S.R.Adige, VC(A):

Applicants impugn respondents' order dated
27.12.2001 (Annexure A-1) enclosing Draft Eligibility
List of SEAs as on 1.1.2001 for promotion to the post

(Signature)

of Assistant Engineer under 25% quota, and respondents' order dated 31.1.2002 (Annexure A-1/A) rejecting the representation of applicants ~~against~~, in regard to the aforementioned All India Eligibility List of SEAs.

2. We have heard the applicants' counsel and respondents' counsel.

3. Learned counsel for respondents averred that the aforesaid OA is quite premature as respondents do not propose to make any promotions to the post of AE on the basis of the impugned seniority list as the same has ~~already~~ ¹ been sent ~~to~~ ^{to} DoPT for approval and the approval has not yet been received despite several reminders.

4. Learned counsel for applicants contends that the aforesaid Draft Eligibility List has not been prepared in accordance with the relevant Recruitment Rules (Annexure A-2).

5. Noting the aforesaid statement made by the learned counsel for respondents, that respondents do not propose to make any promotions to the post of AE on the basis of the impugned seniority list for the present, we dispose of this OA with direction that in the event the respondents do propose to make promotions to the post of AE on the basis of the impugned seniority list, advance notice of the same

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shall be given to the Association of Radio & Television Engineering Employees, well in time, to enable them to seek such legal remedies as are available to them in accordance with law.

6. The OA is disposed of in the aforesaid terms. No costs.

S. Raju
(Shanker Raju).
Member(J)

Adige
(S.R.Adige)
Vice-Chairman(A)

/rao/